

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
NEW DELHI COURT (COURT NO. IV)**

**(IB)-539/(ND)/2018**

M/s. S.P. Packagings  
Vs.  
M/s. Cox India Ltd.

.....Applicant

.....Respondent

**Under Section: 9 of IBC.**

**Order delivered on 06.07.2018**

**CORAM**

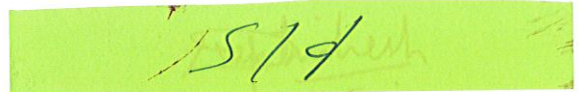
**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

For the Applicant  
For the Respondent

Mr. Ashish Pandey, Adv.  
Mr. Rahul Kumar, Adv.

**ORDER**

Nobody appeared for the applicant and respondent state that they have received the copy of the application on e-mail recently. The learned counsel further states that proceedings between the same parties for the same claim has already been filed prior to the application and civil suit before in the Rajasthan Civil Court is pending and seeks four weeks time to file reply. In view of the receiving the papers of the said pending matter from Rajasthan seeks four weeks time. Time granted to file reply, with a copy in advance to the other side. For further consideration on 07.08.2018.



**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

Mukesh